

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.380/MP/2023

- Subject : Petition under Section 79(1)(a) and (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 11 of the Power Purchase Agreement dated 1.6.2022 executed between the parties.
- Petitioner : NTPC Renewable Energy Limited (NTPC REL)
- Respondent : Solar Energy Corporation of India Limited (SECI)
- Date of Hearing : **21.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Bharath Gangadharan, Advocate, NTPC REL
Shri Nihal Bhardwaj, Advocate, NTPC REL
Shri Harsh Vardhan, Advocate, NTPC REL
Ms. Mandakini Ghosh, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Respondent, SECI sought liberty to file a reply in the matter.

2. Considering the above, the Commission permitted the Respondent, SECI to file its reply within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
3. The Petition will be listed for hearing on **18.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)